

COLOURING OF VANASPATI

538. SHRI BANSI LAL: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that, on introduction of a Bill for colouring vanaspati ghee by Shri Jugal Kishore, M.P. in 1959, Government had appointed a Committee of some scientists to discover some suitable colour for colouring vanaspati ghee;

(b) if the answer to part (a) above be in the affirmative, whether the Committee has found out any suitable colour;

(c) if so, what is that colour and when the same will be used for colouring vanaspati; and

(d) if the answer to part (b) above be in the negative, by when the report of the Committee of scientists is expected?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI D. R. CHAVAN): (a) A Committee of Experts was set up in June, 1960 for intensifying and co-ordinating the researches for finding a suitable colour for vanaspati.

(b) No Sir.

(c) Does not arise.

(d) The Committee has submitted its report recently and the same is under examination.

12 NOON

PAPERS LAID ON THE TABLE

NOTES EXCHANGED BETWEEN THE GOVERNMENTS OF INDIA AND CHINA

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI JAGANATH RAO): Sir, on behalf of Sardar Swaran Singh, I beg to lay on the

Table a copy each of the following papers:—

(i) Government of India's Note dated the 2nd September, 1965 given to the Embassy of China in India in reply to the Note given by the Ministry of Foreign Affairs, Peking, to the Embassy of India in China, dated the 27th August, 1965.

(ii) Note given by the Ministry of Foreign Affairs, Peking, to the Embassy of India in China, dated the 27th August 1965.

[Placed in Library. See No. LT-4758/65 for (i) and (ii).]

ANNUAL ACCOUNTS (1963-64) OF THE KHADI AND VILLAGE INDUSTRIES COMMISSION, BOMBAY, AND RELATED PAPERS

SHRI JAGANATH RAO: Sir, I also beg to lay on the Table, under subsection (4) of section 23 of the Khadi and Village Industries Commission Act, 1956, the certified Annual Accounts of the Khadi and Village Industries Commission, Bombay, for the year 1963-64, together with the Audit Report thereon. [Placed in Library. See No. LT-4678/65.]

ALLOTMENT OF TIME FOR CONSIDERATION OF THE FINANCE (NO. 2) BILL, 1965.

MR. CHAIRMAN: I have to inform Members that under rule 186 (2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted five hours for the completion of all stages involved in the consideration and return of the Finance (No. 2) Bill, 1965, by the Rajya Sabha, including the consideration and passing of amendments, if any, to the Bill.

Mr. Hathi will now make a statement.